

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.686/2017**

**Date of Decision: 05.02.2018.**

***CORAM: HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)***  
***HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)***

Shri Hariprasad Bechuram Mishra ... *Applicant*  
*(Advocate Shri S.P. Kulkarni)*

**Versus**

1. Union of India,  
 (Department of Posts)  
 Through- Secretary Dept. of Posts  
 Ministry of Commns. & I.T.  
 Govt. of India, New Delhi 110 001.
2. Chief PMG MH Circle,  
 Mumbai 400 001.
3. SSPO Mumbai  
 City North Divn.  
 Mumbai 400 057. ... *Respondents*

**ORDER (Oral)**

*Per : Shri A.J. Rohee, Member (J)*

Today when the matter is called out for admission, neither the Applicant nor Shri S.P. Kulkarni, learned Advocate for him appeared even on repeated calls.

2. In this OA, the claim is regarding sanction of interest on the delayed payment of retiral benefits.
3. Record shows that on the last date of hearing also i.e. on 14.11.2017 Shri S.P.

Kulkarni, learned Advocate for the applicant was absent, although represented by proxy counsel. Record further shows that the applicant has not taken any steps to remove four office objections drawn by the Registry on scrutiny of the OA.

**4.** Further there is delay of five years also in approaching this Tribunal.

**5.** In such circumstances of the case, OA cannot proceed further in absence of applicant and his Advocate. It appears that the applicant is not diligent nor interested to proceed with the matter.

**6.** In view of this, the OA stands dismissed in default of appearance of the applicant and his Advocate at admission stage and also for failing to remove the office objections.

**7.** Registry is directed to forward certified copy of this order to both the parties.

**(R. Vijaykumar)**  
**Member (A)**

**(Arvind J. Rohee)**  
**Member (J)**

*dm.*